

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 291 OF 2016**

**AND**

**APPEAL NO. 92 OF 2017**

**Dated: 13<sup>th</sup> November, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**APPEAL NO. 291 OF 2016**

**In the matter of:**

**NLC India Ltd.**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
Ms. Poorva Saigal  
Mr. Shubham Arya  
Mr. S. Dhanashekar

Counsel for the Respondent(s) : Mr. Manu Seshadri  
Mr. Janir Rana for R-1

Mr. S. Vallinayagam  
Ms. Amali for R-2

**APPEAL NO. 92 OF 2017**

**NLC India Ltd.**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
Ms. Poorva Saigal  
Mr. Shubham Arya  
Mr. S. Dhanashekar

Counsel for the Respondent(s) : Mr. S. Vallinayagam  
Ms. Amali for R-2

## **ORDER**

Since a statement is made that Respondent No. 8 has not engaged any lawyer, the names shown in the cause list as counsel appearing on behalf of Respondent No. 8 in Appeal No. 291 of 2016 need to be deleted. In view of the same, Registry is directed to delete the names of learned counsel shown as lawyers for Respondent No. 8 from the cause list.

As agreed by learned counsel for the parties, list these matters for hearing on **14-12-2018**.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/js*